

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 104 of 2011

Dated : 6th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Powergrid Corporation of India Limited ... Appellant(s)

Versus

C.E.R.C & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Sneha Venkataramani

Counsel for the Respondent(s): Mr. S.Vallinayagam for TNEB

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed.

Mr. S. Vallinayagam, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.5 and seeks some time to file the reply. Accordingly, he is directed to file the reply on or before 04.10.2011 after serving copy on the other side.

Post the matter on **12.10.2011**. In the meantime rejoinder, if any, be filed.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS

